Clause 1

2. That at page 1, line 3,--for "1977" substitute "1978"

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st March, 1978, agreed without any amendment to the Interest Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 22nd Feb: wary, 1978."

12.06 hrs.

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CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DECISION OF UNITED STATES TO PUT OFF RELEASE OF ENRICHED URANIUM FOR TARAPUR ATOMIC POWER STATION

SHRI OM PRAKASH TYAGI (Bahraich): Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported decision of the United States Nuclear Regulatory Commission to put off the release of enriched uranium for the Tarapur Atomic Power Station and the consequences arising out of it."

THE PRIME MINISTER (SHRI MORARJI DESAI): Mr. Speaker, Sir, enriched uranium which i_3 not produced in India i_5 required for the manufacture of fuel for the Tarapur Atomic Power Station but not for any of our other nuclear power stations which are of different designs. The bilateral agreement for cooperation between the Government of the United States and the Government of India provides that all requirements of enriched uranium for use as fuel at Tarapur shall be made available by the U.S. and that India shall not obtain these from any other sources. Accordingly, enriched uranium is being imported only from the U.S.A. On an average about 17 to 21 tonnes of enriched uranium is being imported only from the USA every year. In accordance with the current procedures in the United State, consignments of enriched uranium required for Tarapur Atomic Power Station are subject to an export licence to be given by the U.S. Nuclear Regulatory Commission (USNRC), a quasi judicial body which is independent of the U.S. Government Executive Branch. These export licence applications for enriched uranium are considered by the USNRC after clearance is conveyed by the Executive Branch. Presently two licences are pending with U.S. Department of Energy for 7.6 tonnes and 16.7 tonnes of enriched uranium respectively. The consignment of 7.6 tonnes was due to have been shipped in September 1977 and Licence XSNM 1222 applied for on 1st November, 1977 is scheduled for shipment between April and October 1978. These requirements closely follow the schedules worked out in consultation with experts deputed by the U.S.A. for this purpose in September, 1976.

The despatch of the first consignment was delayed because the nonproliferation Bill dealing with longterm policy of the U.S. Goverment was under the consideration of the Congress. Nevertheless during his visit to Indfa in January, 1978, President Carter announced in Parliament that the shipments of nuclear fuel will be made for the Tarapur Reactor. On 26th January, 1978, the Executive Branch of the U.S. Government recommended to the U.S. NRC that the licence for the pending application for 7.6 tonnes of enriched uranium be issued. On February 13, 1978, three environmentalists Groups in the U.S.A. namely, the National **Resources Defence Council, the Union** of Concerned Scientists and the

Sierra Club who had also objected to 87 earlier shipment submitted a motion requesting the NRC to reopen the public hearings of May, 7, 1976 on the Tarapur fuel exports and to consolidate the proceedings on both the pending licences for 7.6 tonnes and 16.7 tonnes. On February 21, 1978. the Executive Branch urged the NRC that the issue of the pending licence for 7.6 tonnes for which executive clearance had been given should not be further delayed. The U.S. NRC has not yet taken a decision whether or not to hold public hearings on the export licence application for Tarapur Atomic Power Station which is presently pending with them. It is reported that a decision could not be taken on this question at meetings held by the U.S. NRC on 16th March. 1978 and 20th March, 1978 on account of the absence of two members The Chauman of the NRC has deferred decision pending consultation with the other two members

Government have constantly been impressing upon the US authorities the necessity of maintatining continued supplies of enriched uranium for the Tarapur Atomic Power Station in accordance with the inter-governmental agreement and the subsequent sale contract between the two countries. It has been pointed out that delays in supplies of enriched uranium have already adversely affected the functioning of Nuclear Fuel Complex at Hyderabad and also resulted in involuntary reduction in the output of power at Tarapur. The delay is not due, however, to any policy issue but on account of procedural require-We believe that the U.S. ments. Administration is doing its best to expedite the disposal of the objections taken but the final decision on the objections is not in their hands.

As a result of the delay the power output is also suffering. We are trying to ensure supplies to avoid a complete shut-down and already there has been partial adverse effect on production of energy. In the circumstances we are faced with, this is inevitable. I only hope that the US Administration will succeed in getting the objections overruled and shipments would be resumed before long.

भी मोम प्रकाश त्यागी: मध्यक महोदय, मभी प्रधान मंती जी ने इस सम्बन्ध मे हमारे सामने बहुत ही महत्वपूर्ण तथ्य प्रस्तुत क्यि हैं, जिन को सन कर ऐसा मनुभव होता है कि हमारा तागपुर प्नांट, जिम पर लगभग 300 करोड़ स्पये का फारन-एक्सचेन्ज खर्च हुमा है, खतरे में पड़ गया है। माप ने मपने वक्तव्य मे इस बात को स्वीकारा है कि इस मामले में ममरीका गवनंमेंट का डिसीजन ही काफ़ी नही है, इस मे एक ग्रीर संस्था भी है.

"U.S. Nuclear Regulatory Commission (USNRC), a quasi judicial body which is independent of the U.S. Government Executive Branch. These export licence applications for enriched uranium arc considered by the USNRC after clearance is conveyed by the Executive Branch."

इतना ही नही, इस के ऊपर भी एक एनव.यरनमेन्ट ग्रंप है, इम तरह की दो-तीन बाडीज है। इन के प्रलग-ग्रलग फंक्शन्ज को देखते हुए--कार्टर साहब जो यहा पालिया-मेन्ट के मेम्बरों को यह विण्वासन दिला गय षे कि यह काम हो जायगा, उन के जाने के बाद सारा मसला खटाई मे पड़ गया है।

एक झौर चीज जो सामने झाई है ----

"The delay is not due, however, to any policy issue but on account of procedural requirements. We believe that the U.S. Administration is doing its best to expedite the disposal of the objections taken but the final decision on the objections is not in their hands."

यह बात माप ने स्वीकार की है। पहली चीज तो मै ग्राप से यह पूछना चाहुंगा कि कार्टर साहब जत्र पहां माए ये मौर उन्होंने इस बारे में माक्ष्यामन दिया था रून के माक्ष्वासन के पश्चात् भी जबकि हमारे यहां 7.6 टन एनरिच्ड युरेनियम सितम्बर, 1977

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[श्री भ्रोम प्रकाश त्मागी] तक माने के लिए ड्यू या, भ्रभी तक बह क्यों नहीं भ्राया है ? एन० भ्रार० सी० ने जो

MR. SPEAKER: Please put your -question now.

भी मोन प्रकाश स्थागी : मैं क्वेश्चन कर रहा हूं। यह जो मीटिंग हुई उस में उन्होने बताया कि 2 मेम्बर माए मौर 2 नही ग्राए ग्रीर मीटिंग स्थिगत हुई है भीर दूसरी मीटिंग की डेट नहीं पड़ी भीर एनवाइरमेंट ग्रुप ने यह आईर दिया है कि एन० भार० सी० इस म पब्लिक हियरिंग करे, तो यह पब्लिक हियेरिंग कब होगी, इस का कुछ पता नही है मौर न ही इस स्टटमेट में इस प्रकार की कोई जानकारी है। इसीलिए मैं विशष जानकारी इस बारे से चाहंगा। इस प्रकार की भ्रमेरिका की नीति है ग्रौर ग्रमेरिका की सरकार की इस ग्रसमर्थता को ध्यान मे रखते हुए ग्रौर जहा तो कमेटियां माथ साथ हैं, उन्होने ग्रमेरिकन एडमिनिस्ट्रेशन के म्रादेश के पश्चात भी इम को म्राने से रोक लिया है ग्रौर दूसरी बात यह है कि म्रमेरिकन गवनमेट ने जो एक्ट पास किया है, उम के अनुसार एनरिच्ड यरेनियम उमी देश को दिया जाएगा जो नान-प्रोलीफरेशन टीटी पर हस्नाक्षर करेगा । इस प्रकाश मे मैं यह जानना चाहता ह कि तारापूर प्लान्ट की रक्षा के लिए ग्राप क्या करने जा रहे हैं ताकि यह भविष्य में चलता रहे। अब हम टाइम पर 7 6 टन का ही मामला नही है बल्कि म्राग भी रेगूलर सप्लाई भ्राप के पास रहे, इस तरह की व्यवम्था के लिए माप ने अमेरिका की गवर्नमेट से कोई समझौता किया है या नान- प्रोलीफरेणन ट्रीटी के सम्बन्ध मे जो म्राप की नीति है, उस मे म्राप कोई परिवर्तन करने जा रहे है या उम समझौते को तोड कर किसी दूसरे देश के साथ ममझौता करेंगे। इस प्लान्ट की रक्षा के बारे में झाप क्या करने जा रहे हैं, यह मैं जानना चाहता हुं, दूसरी बात मैं जानना चाहता हुं

MR. SPEAKER: Only one question, please.

भी स्रोस प्रकाश स्थागी: अध्यक्ष महोदग, मैं ने यह अनुभव किया है कि जिस दिन मेग काल एटेंशन प्राता है, उस दिन ग्राप को करस याद माते हैं। न मालूम क्यों?

MR. SPEAKER: You have already spoken for seven minutes.

भी स्रोभ प्रकाश त्यागी : यहां पर क्वेश्वन्स पर लैक्वर होते हैं प्रौर मेरी स्रादत ज्यादा बोलने की नहीं है।

MR SPEAKER: Everybody thinks like that.

श्री झोम प्रकाश स्थागी : प्रघ्यक महोदय, यह बहुत इम्पोर्टेन्ट सवाल है, यह साधारण सवाल नही है ।

MR. SPEAKER: That is why Calling Attention is allowed.

भी मोम प्रकाश स्थागी: प्रध्यक्ष महोदय, मधी एक भौर महत्वपूण प्रस्त है भौर स्पेन्ट प्यूल का मामला है। ग्रगर ग्राप को 7.6 भौर 16.7 टन मिल भी गया, तो स्पेन्ट प्यूल के स्टोरेज का मवाल है। देश में 500 स्पेन्ट प्यूल रोड्स के स्टोरेज की कपेसिटी है भौर 600 ग्राल्रेडी भ्रा चुका है। ग्रव जो स्पेन्ट प्यूल रोड्स हैं, उनको ग्राप कहा स्टोर करेंग क्योकि भ्रमेरिका स्पेन्ट प्यूल रोड्स को ले नही रहा है। एग्रीमेट के म्रनुसार उस को लेने चाहिए लेकिन वह ले नही रहा है।, तो किस तरीके से भ्रांप इस समस्या का समाधान करेंगे ?

इस के साथ साथ झध्यक मुहोदय, एक झौर विषय है। यह जानकारी मुझे झाज ही मिली है। फ्यूल की झगर री-प्रोसेसिंग कराई जाए, तो उससे जो मेटर निकलता है, जिसको प्लूटोनियम कहते हैं, उमसे एँटम बम बन सकते हैं। झमेरिका की गवर्नमेंट ने दो कैमरे लगा रखे हैं।

MR. SPEAKER: You have already taken ten minutes.

बो झोल प्रकाश त्याणी : उस में बो कमरे लगे हुए हैं भौर जो कोई उस को छुएगा री-प्रोक्नोंसंग के लिए, तो प्रमेरिका के एक्स-पर्टस को मालूम हो जाएगा । हमको प्रोक्नोंसंग भी नहीं करने दे रहे हैं और लेने नी नहीं दे रहे हैं । जब वे यूरेनियम भी नहीं दे रहे हैं तो ऐसी स्विति मे आप इन तमाम समस्याओं को कैसे हल 'करेगे ? इसका और फोरियम टक्नोलोजी का भी विकास करने के लिए सरकार कोई प्रयत्न कर रही है या नहीं ? यह मैं जानना चाइता हं ।

भी मौरारजी देसाई: मैंने बहत तफसील देकर बायद कुछ गलती की है। मैं भाशा करता था कि मारी तफसील में जाने के बाद सम्मानीय सदस्य हमारी तकलीफों को समझेंगे । भ्रमेरिका का राज चलाना हमारे हाथ में नही है। न वहा की जो पद्धति है, उसको बदलना ही हमारे हाथ में है । प्रजीडेट कार्टर ने जो कहा है, उसका वे पालन करेगे, ऐमा मुझे विश्वास है। मगर हम जल्दवाजी करें म्रौर यह चाहे कि यह एकदम हो जाए तो यह होने वाला नही है। हम भाणा करते है कि इसका फॅसला जल्दी हो जाएगा भौर हमारी तकलीफ कम होगी। लेकिन यह भरोमा हम नहीं कर सकते कि एक माल के बात भी यह मिलता रहेगा क्योकि उनका दूसरा कानून बना है जो श्रमल में ग्रा जाएगा । इसलिए भी हमको सोवना होगा भौर हम सोच भी रहे है। एक सन्द्रक के नीचे हाथ दब गया है। उसको चिल्लाने से घोर सताल-जवाब करने से तो मैं निकाल नही सकता। कुछ खुबी से, शाति से, धीरज से निकाल सकता हूं ग्रीर इस कोशिश में हम हैं। जो कुछ करना, है, उसको एकदम से बता देना एकदम भच्छा भी नही है मौर फायदेमन्द भी नही है। इससे सम्मानीय सदस्य संतोष करें. एसी मेरी त्रार्थना है ।

SHRI G. M. BANATWALLA (Ponnani): Sir, the Prime Minister is seized of this important question which has been coming up in the House again and again. It is rather unfortunate that the supply of enriched uranium should get delayed continuously. Now, Sir, it is quite apparent that this Government has thrown up its hands in despair and it is also not prepared to take this House into confidence with respect to alternatives that are being thought of. There is a mere hope that President Carter will fulfil his promise. But we have been told that in addition to the United States executive there is also a quasi-judicial body and the granting of the export licence is in the hands of the United States Nuclear Regulatory Commission. Now, Sir, they have to hold public hearings also. I can understand that all these are not in the hands of our Government, but at the same time, we have to take cognisance of these various factors that have come up again and again with respect to our projects. We have one treaty with the United States and this bilateral agreement with the United States provides that India shall not obtain this enriched uranium from any other sources. Now, my question is whether the Government has taken up this matter with the United States that in case there are delays and continuous delays, whether we will be in a position to arrange for the supply of enriched uranium from alternative sources. Whether any such proposal is in the mind of the Government and whether the matter has been taken up with the United States? I do not need to suggest a complete reversal of the agreement but only with respect to this particular point, whether the question has been taken up and what is the the US Government reaction of about our obtaining the supply from alternative sources in case of delay?

A further point that has come up is that we are groping in the dark. We do not even know how much delay will occur as a result of all these procedural requirements. We are told that there are no policy diffi-

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[Shri G. M. Banatwalla]

culties but only procedural requirements. But my basic and fundamental question is whether the Government is really happy with the attitude of the United States authorities and whether it really, sincerely and firmly believes that the supply of enriched uranium will continue to come from them, especially in the context of the situation, the altered situation, which has already been placed before the Government by the previous speaker.

SHRI MORARJI DESAI: I do not quite follow what the hon. Member wants me to do. We have taken up the matter with the United States and we are doing our level best to sort out the difficulties which are not quite of our creation; but they did arise from the explosion that was made here three or four years ago. This is not to say that they were justified in doing this. The agreement did not warrant any bicak of it by the other side. That also I have pointed out to them But the position is that we cannot use any other fuel except enriched uranium in this plant and we are bound by the agreement that we cannot obtain it from elsewhere as long as they do not say they cannot supply it If they say so, then all other avenues are open to us, even the processing of the used material will be open to us. Then we will not be bound by any restrictions. Therefore, we can find out many things. I do not think that we should say everything now and create more difficulties Therefore, I am only requesting my hon friends not to go on making this issue wider and wider which might create more difficulties for us. We have to find out a remedy and I hope we shall be able to find out a remedy.

SHRI VASANT SATHE (Akola): The hon Prime Minister has stated in his statement that fuel for Tarapur, should be made available by the United States and that India shall not obtain this from any other

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source. This was the turn of the bilateral agreement. As is well known in any bilateral agr-cement, if one party goes back unilateraily on the agreement, how can the wther party be bound by the agreement? Honour is all right. But in practice why should you consider yourscalf bound by the agreement and take shelter under that? I can understand the helplessness of the circumstances that he was referring to. He expresses the hope that the delay is not due to any policy issue but on account of procedural requirements. It has been pointed out in the report which has appeared in the Indian Express of March 22 that it is not actually a matter only of procedural requirement; there is something deeper. The three bodies which are raising objections are doing so with a view to pressurising the Government on the larger issue of committing this Government on the Non Proliferation Treaty and therefore there is no use of beating about the bush in this matter. The hon Prime Minister went all the way to the extent of reassuring not only President Carter but the people of America and all those bodies which are there that India would never be an atomic weapon nation. Fair enough. He went even further to say that we will not have even a peaceful nuclear explosion. But even this has not satisfied the so-called scientists and the objectors. In the light of this, can the Government tell this country, can the hon. Prime Minister-who in his reply himself is not sure whether the contracted fuel will be coming and also after the Act comes into force -- tell what would happen to Tarapur Plant? Therefore, an alternative has to be thought of. He had recently gone to Australia Probably there are other countries like France-I do not know. The host way as he says, to get his hands off is not to wait till Tarapur Plant comes to a halt, but to make an alternative arrangement. You are freed already from the bilateral agreement; morally also you need not be bound by it. The day they stopped

sending the uranium you could have gone for other sources and found the other source. What is holding it up? An impression has gone round in the nation that we are now succumbing; a self-reliant country, particularly the Prime Minister who is known for his uprightness and fearlessness is succumbing to arm-twisting methods of big powers. This is, unfortunately, the impression because of this particular deal, as far as the supply of enriched uranium to Tarapur Plant is concerned.

SHRI KANWAR LAL GUPTA (Delhi Sadar): No, it is not a fact. It is your impression.

SHRI VASANT SATHE: I do not want to go from the sublime to ridiculous. Probably Mr. Raj Narain...

MR. SPEAKER: Please come to the question. We are on an important matter.

SHRI VASANT SATHE: He was just now saying: why have uranium? You could have used uranium. This is going from the sublime to the ridiculous. I want to know from the hon. Prime Minister why he is still wavering and hesitant in going in straightaway for an alternate source, after taking the country into confidence because that is the only alternative; today or tomorrow you will have to go after that act; why not do it now when it is the right time before Tarapur Plant comes to a grinding halt?

SHRI MORARJI DESAI: Well. Sir, my hon. friend's interpretation that the agreement has already been broken is not correct in my view. though I have perhaps less knowledge of law than he has. I do not know how much he has. But I do agree that I do not have more than he has. It is clear to me that there is no breach of agreement yet. They have not yet refused. The supply is only delayed. Some of it did come and some of it is going to come. That is what they say. Therefore, the 9 LS-8.

agreement is not breken. If the agreement is broken, we are free to take whatever action we may want to take. There will be no binding on us in any case. I will take action on it most certainly and quickly. But until then, I cannot break the agreement myself. My hon, ifriend may or may not have that sense of honour. Otherwise, he would not have suggested this to me.

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SHRI VASANT SATHE: Was it a part of the agreement that by the objection of NRC, it can be delayed?

SHRI MORARJI DESAI: It is not outside the agreement. America is bound to act on its own procedure as we are bound to act on our procedure. Therefore, I cannot find fault with them. That you have to underquestion of Where is the stand. submission? We do not want to surrender anything. Yes, if I had agreed to sign the treaty, I would have got a copious supply immediately. But I am not going to do it. Even if Tarapur has to close, I am not going to do it. If it closes, I cannot help it. It is not in my hands. But I will try to see that it does not close. I will strain every nerve to see that Tarapur does not close. For keeping the self-respect of this country, if the cost is to close it, I will close it without hesitation. Let my honourable friend understand that.

SHRI VASANT SATHE: I am satisfied.

SHRI MORARJI DESAI: Nobody is going to pressurise me, not even he.

डा० रामखी सिंह (ग्रागलपुर) : ग्रध्यक्ष महोदय, प्रधान मंत्री जी ने जो कुछ कहा है, उसमे हम लोगो को काफी सन्तोष हुमा है। ग्रसल में इंडिया-यू०एस०ए० एग्रीमेंट झान सिविल यूजेज ग्राफ. ग्रटामिक एनर्जी 1963 में ही हुई थी ग्रीर उसके माटिकल 2 में जो प्रावधान किया गवा है, उसी के चलते सारी कठिनाई है, जिसके कारण युरेनियम की

[डा॰ राम जी सिंह]

मप्लाई हम केवल घमरीका से ही ले सकते हैं।

हमको यही लगता है कि जिस समय उस सरकार ने अमरीका के साथ यह समझौता किया था, उसमे यह भ्रप्रतिष्ठामुलक भौर भ्रसम्मानजनक प्रावधान नही करना चाहिए था। जो समझौता हुझा है, उसमे घब हम बंध गये हैं. लेकिन कठिनाई हम लोगो के सामने बहुत सारी हैं और यु०एस०ए० मे मे भी यही विचार-सम गंचल रहा है भौर वहां ई०म्रार०डी०ए० के राबर्ट फाई, एन॰ झार॰ सी॰ के मँरीन ए॰ राउही झौर डिप्टी ग्रहर सेकेटरी ने भी ग्रमरीका की सरकार से कहा है कि ग्रमरीका की सरकार किमी को दबाकर झगर नही देना चाहेगी, तो भी माणविक शक्ति का विकास दनिया के देशो मे वह रोक नहीं सकेगी । इसलिये हमको नही लगता है कि वह समझौता तोडेंगे ।

प्रधान मती जी के अनुसार जैसा हमारे आणविक वैन्नानिको श्री सेठना भोर डा रामन्ना ने कहा है कि हमारी ऊर्जा शक्ति के विकास के लिये आणविक शक्ति का विकास भावश्यक है, क्योकि यह "सेफर" भी हैं और "चीपर" भी है । इसलिये यह माज हो, दो दिन या दो वर्ष बाद हो, प्राणविक शक्ति मे धात्मनिर्भरता को छोडकर धौर कोई दूसरा रास्ता हमारे सामने नही है । माननीय प्रधान मंत्री जी ने राष्ट्रीय स्वाभिमान को जो बात कही है, उससे हम लोग भाग्वस्त दुए हैं लेकिन धारमनिर्भरता के बिना हमारा स्वाभिमान सरक्षित नही हो सकता है ।

मैं जानना भाहता हू कि 5 वर्षों या कुछ वर्षों के दरम्यान किसी ऐसी नीति का निर्धारण हो सकेगा जिससे हम इस मामले मे मात्म-निर्भर हो सकें भौर किमी को भी तब कोई एम्बैरेसमैंट नहीं होगा ?

भी मोरारजी वेसाई . जितना जल्दी झात्मनिर्भर हो सके, उतना जल्दी होने की हमारी कोशिश है, थरन्सु इससे ज्यादा जल्दी करेगे तो गायब हो आयेंगे, दूसरा कुछ नही होगा।

12.30 hrs,

PUBLIC ACCOUNTS COMMITTEE Sixty-fifth Report

SHRI C M STEPHEN (Idukki) Sir, I beg to present the Sixty-fifth Report of the Public Accounts Commuttee on Action Taken by Government on the recommendations contained in their Two Hundred and Twentysixth Report (Fifth Lok Sabha) on Wealth Tax

12 30½ hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHE-DULED TRIBES

FIFTEENTH SIXTEENTH REPORTS AND REPORTS OF STUDY TOURS

SHRI RAM DHAN (Lalgan)) SIR, I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes —

(1) Fifteenth Report (Hindi and Enlglish versions) on Action Taken by Government on the recommendations contained in their Fifty-eighth Report (Fifth Lok Sabha) on the Ministry of Shipping and Transport Reservation for, and employment of Scheduled Castes and Scheduled Tribes in the Services of Delhi Transport Corporation

(2) Sixteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Fifty-seventh Report (Fifth Lok Sabha) on the Ministry of Works and Housing--Housing facilities for Scheduled Castes and Scheduled Tribes provided by the Delhi Development Authority in the Union Territory of Delhi.